

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 296 OF 2015 & IA NO. 477 OF 2015
APPEAL NO. 21 OF 2016 & IA NO. 244 OF 2016**

Dated: 9th November, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

APPEAL NO. 296 OF 2015 & IA NO. 477 OF 2015

In the matter of:

Reliance Infrastructure Ltd.	Appellant(s)
Vs.		
Maharashtra Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza
Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Vankatesh
Mr. Pratyush Singh for R-1

Mr. Abhishek Munot
Mr. Kunal Kavi
Mr. Akshat Jain for R-2

Mr. Harinder Toor
Ms. Kridika Sachdeva
Mr. R. Dubal (Rep.) for R-3

APPEAL NO. 21 OF 2016 & IA NO. 244 OF 2016

In the matter of:

Municipal Corporation of Greater Mumbai	Appellant(s)
Vs.		
Maharashtra Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Harinder Toor
Ms. Kridika Sachdeva

Mr. R. Dubal (*Rep.*)

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Vankatesh
Mr. Pratyush Singh for R-1

Mr. Abhishek Munot
Mr. Kunal Kavi
Mr. Akshat Jain for R-2

Mr. Hasan Murtaza
Ms. Malavika Prasad for R-3

ORDER

I.A. No. 244 of 2016
in Appeal No. 21 of 2016
(Appln. for amendment)

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case or on the contentions raised in the application, the application is allowed. We direct learned counsel for the appellant to file amended memo of parties and carry out necessary consequential amendments in the appeal within two weeks from today.

APPEAL Nos. 296 of 2015 & 21 of 2016

Learned counsel for Respondent No.2 seeks two weeks time to file an additional affidavit. He may file the same on or before 23.11.2017 after serving copy on the other side. Rejoinder may be filed within one week thereafter.

List these matters for directions on **27.11.2017**. Tag to Appeal No. 195 of 2017.

(I. J. Kapoor)
Technical Member

ts/tpd

(Justice Ranjana P. Desai)
Chairperson